

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**



Hearing through video conferencing

**O.A.62/918/2020
[Diary No.4083/2020]**

This the 13th day of October, 2020

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

1. Afroza Bano, D/o Ghulam Rasool Wani, R/o Awantipora, Pulwama.
2. Bilquees Amin, D/o Mohammad Amin Joo, R/o Wuyan, Pulwama.
3. Shayana Mohi-ud-din, D/o Ghulam Mohi-du-din Masoodi, R/o Pampore.
4. Mudasir Hussain Shah, S/o Altaf Hussain Shah, R/o Haiderpura, Janipur, J&K.

.....Applicants

(Advocate: Mr.Hakim Suhail Ishtiaq)

Versus

1. Union Territory of J&K through Principal Secretary to Government, Public Works (R&B) Department, Civil Secretariat, Srinagar/Jammu.
2. Principal Secretary to Government of J&K, Finance Department, Civil Secretariat, Srinagar/Jammu.
3. Chief Engineer, Public Works (R&B), Srinagar.

.....Respondents

(Advocate: Mr. Amit Gupta)

O R D E R
[O R A L]

Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member (J): -

During the course of arguments, learned counsel for applicants of the case Afroza Bano & Others submits that he would be satisfied if the O.A. is disposed of by directing the respondents to consider and dispose of their representation dated 22.07.2020 (Annexure A-4) for placement of the applicants in the scale of 5150-8300 (pre-revised) from the date of their initial appointment thereby removing the pay anomaly.

2. Looking to the submission of learned counsel for the applicants, respondents are directed to consider the representation of the applicants dated 22.07.2020 as also treat the present O.A. as part of representation of the applicants by way of reasoned and speaking order within a period of four weeks from the date of receipt of a certified copy of this order with intimation to the applicants. It is made clear that no observation has been made on the merits of the case by us.

3. Accordingly, O.A. is disposed of. No costs.

(ANAND MATHUR.)
MEMBER (A)

sk/s/-

(RAKESH SAGAR JAIN)
MEMBER (J)